

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 80/2017 and 81/2017
IN
CP NO. 06/Chd/2017
along with
CAVEAT NO. 01/2017**

Kotak Mahindra Bank Ltd.

Petitioner

Versus.

M/s Oswal Spinning & Weaving Mills Ltd. & Ors. Respondents

Present: Mr. Manish Jain and Ms. Divya Sharma, Advocates for petitioner.
Mr. Gaurav Mankotia, Advocate for respondents.

Notice of C.A Nos. 80/2017 and 81/2017 to the learned counsel for the petitioner. Copy of the same has already been supplied. Learned counsel for the petitioner seeks time to file reply. It is, however, made clear that the applications shall be heard along with the main petition. The matter be fixed for arguments on 14.08.2017. Reply be filed at least five days before the date fixed with copy advance to the counsel opposite.

The matter be also submitted to the Hon'ble President, NCLT, Principal Bench, New Delhi that the extended period of three months for disposal of the case is expiring on 16.07.2017 and it would not be possible to dispose of the case by the extended date. However, efforts would be made to dispose of the case as expeditiously as possible.

—Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

July 05, 2017
Saini